

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4949

ANSWERED ON:07.05.2012

FUNDS TO NGOS

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**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has entrusted the task of implementation of various schemes to Non-Governmental Organisations (NGOs);
- (b) if so, the details of registered NGOs alongwith their nature of work during the last three years;
- (c) whether any NGO has found involved in irregularities in regard to misappropriation of funds;
- (d) if so, the details thereof; and
- (e) the measures taken by the Government to check the misappropriation of funds?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) The following schemes of the Ministry are implemented through Non Governmental Organisations :

- (i) Grant-in-aid to Voluntary Organisations working for Scheduled Castes
- (ii) Scheme of Free Coaching for Students belonging to Scheduled Castes and Other Backward Classes.
- (iii) Babu Jagjivan Ram Chhatrawas Yojana
- (iv) Assistance to Voluntary Organisations for Welfare of Other Backward Classes
- (v) Assistance to Disabled Persons for purchase/fittings of Aids/Appliances
- (vi) Deendayal Disabled Rehabilitation Scheme
- (vii) Integrated Programme for Older Persons
- (viii) Assistance for the Prevention of Alcoholism & Substance (Drugs) Abuse and for Social Defence Services

(b): Details of number of NGOs provided financial assistance during the last three years under the above mentioned schemes is given in the statement enclosed.

(c) and (d): Complaints of alleged misuse of funds have been received against four NGOs during last three years.

(e): The Ministry ensures the utilization of funds under various schemes/ programmes in the following ways:

- (i) Fresh/subsequent releases of grants to NGOs during a year are made only on receipt of Utilization Certificates in respect of previous grants sanctioned which have become due.
- (ii) Review of schemes/programmes by the officers of the Ministry during their visits to the States.
- (iii) The Ministry also sponsors evaluation studies from time to time through independent evaluation agencies, inter alia, to check proper utilization of funds by the implementation agencies under various Schemes/Programmes.
- (iv) The schemes/programmes implemented through NGOs are also expected to be monitored by respective State Governments/UT Administrations; and
- (v) In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to black list the NGOs. and statement given annexure.